

NOTIFICATION UNDER TEXTILES COMMITTEE ACT, 1963

THE DEPUTY MINISTER IN THE MINISTRY OF COMMERCE (SHRI VISWANATH PRATAP SINGH): I beg to lay on the Table a copy of Notification No. GSR 655 published in Gazette of India dated the 31st May, 1975 containing corrigenda to Notification No. GSR 172(E) dated the 31st March, 1975, under sub-section (3) of section 22 of the Textiles Committee Act, 1963. [Placed in Library. See No. LT-9879/75].

ANNUAL REPORTS OF BOARD OF TRUSTEES OF INDIAN MUSEUM, CALCUTTA FOR 1970 to 1974

THE DEPUTY MINISTER IN THE MINISTRY OF EDUCATION AND SOCIAL WELFARE AND IN THE DEPARTMENT OF CULTURE (SHRI D. P. YADAV): I beg to lay on the Table a copy each of the following Reports (Hindi and English versions):—

- (i) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1970-71.
- (ii) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1972-73.
- (iii) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1972-83.
- (iv) Annual Report of the Board of Trustees of the Indian Museum, Calcutta, for the year 1973-74.
- (v) A statement (Hindi and English versions) showing reasons for delaying in laying the Reports mentioned at (i) to (iv) above. [Placed in Library. See No. LT-9880/75].

REPORT OF THE COMMISSION OF INQUIRY re. ALLEGATIONS AGAINST CERTAIN FORMER MINISTER OF PUNJAB AND MEMORANDUM

SHRI OM MEHTA: I beg to lay on the Table a copy each of the following documents (Hindi and English versions) under sub-section (4) of section 3 of the Commissions of Inquiry Act, 1952:—

- (i) Report of the Commission of Inquiry into the allegations against certain former Ministers of Punjab.
- (ii) Memorandum of action taken on the Report. [Placed in Library. See No. LT-9880/75].

11.05 hrs.

MESSAGES FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following messages received from the Secretary-General of Rajya Sabha:—

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Pondicherry Appropriation (No. 2) Bill 1975, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1975, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."
- (ii) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting

[Secretary-General]

held on the 25th July, 1975, agreed without any amendment to the Conservation of Foreign Exchange and Prevention of Smuggling Activities (Amendment) Bill, 1975, which was passed by the Lok Sabha at its sitting held on the 23rd July, 1975."

11.06 hrs.

COMMITTEE ON PUBLIC UNDERTAKINGS

SIXTY-NINTH REPORT AND MINUTES

SHRI NAWAL KISHORE SHARMA (Dusa): I beg to present the Sixty-ninth Report of the Committee on Public Undertakings on Cement Corporation of India Ltd. and Minutes of the sittings of the Committee relating thereto.

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES.

EXTENSION OF TERM OF OFFICE OF MEMBERS

The Minister of State in the Ministry of Home Affairs, Department of Personal and Administrative Reforms and Department of Parliamentary Affairs (Shri Om Mehta): I beg to move:

"That this House do suspend sub-rule (2) of rule 331B of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes."

SHRI INDRAJIT GUPTA (Alipore): Sir, he should say a few words, why it is necessary.

MR. SPEAKER: There is not much to say; this is just extension of time. The question is:

"That this House do suspend sub-rule (2) of rule 331B of the Rules of

Procedure and Conduct of Business in Lok Sabha in its application to the motion for extension of the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes"

The motion was adopted.

SHRI OM MEHTA: I beg to move:

"That this House do extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha up to the last day of the next Session of Lok Sabha."

This motion has been brought because we thought that in this Session, which was a short Session, it could not be possible to hold the elections of the members of this Committee, and that it was better that they continued to work and the term was extended upto the last day of the next Session, otherwise this Committee could not continue its work. This was the only purpose.

MR. SPEAKER:

The question is:

"That this House do extend the term of office of the present members of the Committee on the Welfare of Scheduled Castes and Scheduled Tribes from Lok Sabha upto the last day of the next Session of Lok Sabha."

The motion was adopted.

SHRI R. S. PANDEY (Rajnandgaon): Those who are not Scheduled Castes like Pandey, and Rajas should also be given opportunity to serve on this Committee.

SHRI S. M. BANERJEE (Kanpur): Whether the next session is going to be held at all.

MR. SPEAKER: So long as the Speaker is there, the session will be there.